

(c) whether the above-mentioned proposal will be followed by a proportionate increase in wage from the level of Directors and senior management cadre downwards to the shop floor workers; and

(d) if so, (i) the total financial commitment involved in giving effect to the proposals at (b) and (c) above;

(ii) how do increase emoluments compare with the emoluments of the counterparts of the employees concerned in well managed private sector undertakings; and

(iii) likely impact of the above increase in emoluments on the current inflationary trend in our economy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). Since the salary structure for incumbents of top posts in the public enterprises was evolved by the Government some time in 1965, Government is examining whether any salary revision in respect of these executives could be considered as warranted.

राजस्थान के स्थानों के लिए वायुदूत सेवा

1366. श्री वृद्धि चन्द्र जैन : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में वे कौन से स्थान हैं जिनके लिए नागर विमानन विभाग ने वायुदूत सेवाएं शुरू करने का निर्णय किया है ; और

(ख) किस तारीख तक ये सेवाएं शुरू की जाएंगी ?

पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रसाद शर्मा) : (क) राजस्थान में कोटा, बीकानेर तथा जैसलमेर को वायुदूत सेवाओं से, इसके विस्तार-कार्यक्रम के प्रथम चरण में जोड़ा जाना है ।

(ख) सेवा प्रारम्भ किए जाने की तारीख पर अभी अन्तिम निर्णय नहीं लिया गया है ।

Dilution of equity by FERA Companies

1367. SHRI TARIQ ANWAR: Will the Minister of FINANCE be pleased to state:

(a) the position of the dilution of equity by FERA companies under FERA as on 31-3-1982;

(b) the companies which have complied with FERA and among them which have been permitted to expand and diversify;

(c) the companies which are yet to dilute their equity (country-wise);

(d) the company-wise foreign equity and the ratio of foreign equity in the companies mentioned at (b) and (c) above?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) A statement (Statement I showing the names of companies which have complied with the FERA requirements. Another statement (Statement II) is laid on the Table of the House. [Placed in Library See No. LT-4260/82] showing the names of companies which are yet to dilute or to which the Reserve Bank has not yet issued final directive is laid on the Table of the House. [Placed in Library. See No. LT-4260/82.]

Percentage of equity and the country-wise details have been indicated to the extent required. It has not been feasible to supply information regarding expansion and diversification of companies in view of the voluminous nature of the information and efforts involved in collection. Industrial licences are issued in terms of I.D.R. Act and licensing policy. However, if information is required about any company or companies, it can be separately collected and supplied.

Commission paid on sale of Tir Tickets

1368. SHRI ARUN KUMAR NEHRU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) is it a fact that Indian Airlines, despite having their own offices, are making commission payments to private commission agents on sale of air tickets; and

(b) if so, the amount paid out as commission on air tickets sales for the past one year?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) The amount paid as Booking Agency Commission during 1981-82 is estimated at Rs. 7.43 crores. The total amount of tickets sold by the private Commission agents during the year 1981-82 was Rs 115.47 crores approximately, representing 6.43 per cent of the sales.

Purchase of vehicles from abroad

1369. SHRI GHUFRAN AZAM:

SHRI K. LAKKAPPA:

Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under the consideration of his Ministry to make the policy regarding import of used motor vehicles more stringent than it is at present;

(b) if so, whether the Indian project exporters have preferred to purchase their entire requirements of vehicles from abroad;

(c) if so, whether his Ministry has discussed the same with the Finance Ministry so that the purchase of vehicles from abroad could be checked effectively; and

(d) if so, full details thereof in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) to (d). Do not arise.

Utilisation of amounts pledged by Aid India Consortium

1370. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether there have been gaps between the amount pledged by the Aid India Consortium and the actual utilisation of it by Government during 1980-81 and 1981-82;

(b) if so, the reasons for gaps in utilisation; and

(c) what corrective steps Government propose to take to ensure the full utilisation of the amount pledged for the year 1982-83 by the Aid India Consortium recently?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). There is normally a time-lag between the amount of aid pledged by the Aid India Consortium and the actual utilisation of these amounts as the utilisation of aid depends on a number of factors. Aid pledges are only preliminary indications of the economic assistance to be made available. These are translated into agreements for project-tied and non-project aid. Aid agreements for project-tied assistance provide a time schedule for its utilisation and the implementation of such projects proceeds according to that schedule. In respect of aid for on-going projects, there is always a likelihood of extension of project period, re-allocation of funds, revision of project components etc. Even in respect of non-project aid there will be a time lag between the date of signing the agreements and the date of actual disbursement which is completed generally within the time schedule prescribed in the agreements.

(c) The pledges of aid for 1982-83 are yet to be confirmed by the respective countries/institutions as these are subject to necessary approval under their respective laws. Continuous steps are taken to monitor the implementation of aided projects carefully both in the State Governments and the concerned Central Ministries to ensure speedier disbursement of aid pledged.

Appointment of non LATA General Sale Agents

1371. SHRI DIGAMBER SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the International Air Transport Association (IATA) has rescinded its controversial resolution 876 which enabled member-airlines to appoint